

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/12/IB/2018

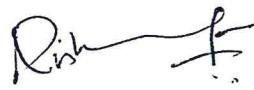
PETITION NUMBER : CP/565/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : SYNDICATE BANK (IN THE MATTER AIR
CARNIVAL PVT LTD)

UNDER SECTION : 22 (2)

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. AISHWARYA · V M. S. MURALI FOR R & P PARTNERS	COUNSEL FOR APPLICANT/ SYNDICATE BANK	
2. Kavitha Surana	Interim Resolution Professional	

ORDER

RP in person present. Counsel for the Committee of Creditors present and submitted that they have decided in the 1st meeting of the Committee of Creditors held on 28.11.2017 for change of IRP with RP Mr. C.A.G.V. Ravikumar. The reference was made to the IBBI which has confirmed the name of the RP as proposed by the Committee of Creditors. Therefore, Mr. C.A.G.V. Ravikumar is appointed as RP in the matter with the direction to proceed with the CIR process against the Corporate Debtor in accordance with law. Counsel for Committee of Creditors is directed to communicate this order to the RP. **The Registry** is directed to send a copy of this order to the Operational Creditor and the Corporate Debtor.

Ms. Kavitha Surana, IRP in person present and submitted that her remuneration has not been paid. Counsel for the Committee of Creditors is directed to instruct the Committee of Creditors to pay remuneration to the IRP within two weeks.

ghk
-scl-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)